

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**W.P. (S) No. 1486 of 2018**

Kiran Singh

... **Petitioner**

**-Versus-**

Jharkhand Bijli Vitran Nigam Ltd. & Others

... **Respondents**

-----  
**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**  
-----

For the Petitioner : Mr. A.K. Sahani, Advocate  
For the Respondent-JBVNL : Mr. Mukesh Kr. Sinha, Sr. S.C.  
-----

08/07.07.2020. Heard Mr. A.K. Sahani, learned counsel for the petitioner and Mr. Mukesh Kr. Sinha, learned counsel for the respondent-JBVNL .

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Mr. Sahani, learned counsel for the petitioner submits that in view of the earlier order dated 03.06.2020, he has taken instruction. He further submits that two weeks' time may kindly be allowed for filing I.A.

Mr. Mukesh Kumar Sinha, learned counsel for the respondent-JBVNL is present.

Post this matter on 18.08.2020.

**(Sanjay Kumar Dwivedi, J.)**

Ajay/